

FIR NO.1141/19

U/s 356/379/411 IPC

PS: North Rohini

State Vs Sonu

09.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

The accused is stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 04.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/09.05.2020

eFIR NO.7629/20

U/s 379/411/34 IPC

PS:Shalimar Bagh

State Vs Kishan Kumar & Ors.

09.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 04.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/09.05.2020

FIR NO.335/20

PS:Raj Park

Vehicle No.UP-12-AT-1352

09.05.2020

Proceedings conducted manually.

Present: Ld. APP for the State.

Sh. Ashish Kumar, Ld. counsel for the applicant.

Heard.

The application is not available. Concerned Ahlmad is directed to produce the application before concerned Ld. Duty MM on 11.05.2020 at 2:00pm.

Let fresh C/N be issued to the concerned Ahlmad through Administration Branch for 11.05.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/09.05.2020

FIR NO.125/19

U/s 25 Arms Act

PS:Raj Park

State Vs Sonu @ Nash & Ors.

09.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 04.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/09.05.2020

